



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Application No. O.A. 596 of 2005

Applicant(s) Nameita Satapathy Respondent(s) Lineonot India & Others

Advocate for Applicant(s) M/S. Ajit Kumar Hota Advocate for Respondent(s).....

Ajit Kumar Hota
Prajit Kumar Pandhan

NOTES OF THE REGISTRY

I. P.O. of Rs. 50/- filed
Copy Served.
For favour of
Registration please
as per memo dt. 19/7/05

19/7/05

S.C.G.
Jh
19/7/05

Regd. 19/7/05

For Admonition &
Defences order - Copy
Served.

B
Bench
19/7/05

ORDERS OF THE TRIBUNAL

REGISTER

19/7/05
Regd.

Order dated 20.7.05

Heard Mr. A. K. Hota, Ld. Counsel for the applicant.
A copy of this O.A. has been served on Mr. U. B. Mohapatra, Ld. Sr. Standing Counsel.

The applicant in this O.A. has ventilated his grievance that he has submitted a representation addressed to the Director General, All India Radio dtd. 5.11.04 (Annexure-7) seeking regularisation of his services in AIR, Cuttack by condoning the age limit for recruitment of staff as compere in F&H section of AIR, Cuttack. He claims that he has been continuously engaged as casual compere from July, 1999 till date.

Notes of the Registry

Orders of the Tribunal

Having heard the Ld. Counsel for both the parties we are of the view that it would suffice that the representation dtd. 5.11.04 filed by the applicant addressed to the Director General of All India Radio ~~be~~ is disposed of by the said authority with a reasoned and speaking order within a period of 60 days from the date of receipt of this order by the said authority.

A copy of this O.A. be also sent to the Respondents to be taken up as a part of the representation filed by the applicant.

With the above direction this O.A. is disposed of at the admission stage.

Copies of this order be given to both the parties for necessary action and compliance.

Send copies of this order ~~along with notices to~~ the Respondents.

Member (J)

[Signature]
vice-chairman

Copies of order
of 20/11/05 issued
to counsel for both
sides.

Such order along
with copies of O.A.
is issued to all parties
by P.R.

[Signature]
22/11/05